IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(IB)-303/(ND)/2017

IN THE MATTER OF:

M/s. Vardhman Industries Ltd.

.....PETITIONER

SECTION:

Under Section 10 of IBC, 2016

Order delivered on 25.8.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Satwinder Singh, Advocate

Mr. NPS Chawla, Advocate

For the Respondent

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ORDER

Learned Counsel for the petitioner is present and moves the above application under Section 10 of IBC Code, 2016 for initiating Corporate Insolvency Resolution process (CIRP).

Ld. Counsel for the petitioner is directed to file the Certificate of the Insolvency Professional named in the application. Further, the Ld. Counsel for the petitioner is also directed to take a notice to the Financial Creditor as listed in page No.52, Annexure-A of the application within a period of one week along with complete set of documents filed and also file the proof of service in relation to

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the service of application on the Financial Creditors on or before the next date of hearing which is fixed for 11.9.2017 for their appearance and submit their objections, if any.

List on 11.9.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

25.8.2017 Surjit